

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA): (a) No, Sir, The Department of Culture has not organised any such Seminar.

(b) to (f) Do not arise.

Irrigation Facilities in U.P.

*383. MAULANA OBAIDULLAH KAHN AZMI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that irrigation facilities in U.P. are insufficient;

(b) if so, the details in this regard and the reasons therefor; and

(c) the steps taken/being taken to solve the problem?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) and (b) As per the latest Land Use Statistic 1992-93 (Provisional), brought out by Ministry of Agriculture and Cooperation, in Uttar Pradesh, against the total cultivable area estimated at 20,838 Thousand (20, 838,000) hectares, net irrigated area was assessed at 11,322 Thousand (11,322,000) hectares, which is 54.3% of the total cultivable area. The major reasons for gap between total cultivable area and net irrigated area is inadequate financial outlays for on-going Projects and consequential delay in their completion.

(c) To increase irrigation facilities in the country, including Uttar Pradesh, during Eighth Five Year Plan, States are being persuaded, *inter-alia*, to (i) avoid thin spreading of plan outlays, (ii) complete Major & Medium projects early, (iii) give priority to speedy completion of ongoing surface water Minor irrigation schemes, (iv) implement conjunctive use of surface and ground

water, (v) make Command Area Development Programme more effective and, (vi) put emphasis on Science & Technology components through Research & Development efforts in the field of water management through appropriate agencies.

Socio-Economic Development of Women

*386. SHRI RAJUBHAI A.

PARMAR:

SHRI SUSHILKUMAR

SAMBHAJIRAO SHINDE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the steps which have since been taken to implement the scheme for socio-economic development of women as pronounced by the Prime Minister on the Independence Day this year; and

(b) the further steps being taken and the pain of action evolved in this direction; indicating the provisions made therefor under the Eighth Five Year Plan and that proposed for the Ninth Five Year Plan?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAV RAO SCINDIA): (a) Department of Women & Child Development in implementing Indira Mahila Yojana, which was announced by the Prime Minister. It is being implemented in 200 Blocks of the country.

(b) Preliminary steps like preparation of guidelines, model bye-laws, manual etc. are completed. States and UTs have been asked to form Indira Mahila Kendras and Indira Mahila Block Societies, prepare block-wise Action Plan and District level Indira Mahila Plans. Part of the funds to the States have been released. As the Scheme was started as a pilot project in 200 blocks in the year 1995-96, a provision of Rs. 12 crores has been made to cover the pilot project blocks. Expansion of the scheme and

appropriate allocation for the Ninth Five Year Plan are under preliminary stages.

Anomaly in the Duty Structure of DAMN and 2 Cynopyrazine

*387. SHRI SATISH PRADHAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are aware of anomaly in the duty structure of DAMN vis-a-vis Cynopyrazine, both intermediates used for the manufacture of pyrazinamide an anti-T.B. drug;

(b) if so, at which level the decision was taken and justification/rationale for the same;

(c) the reaction of Government to the report appearing in the Financial Express (Madras edition) of 29th November, 1995, on the subject matter and action taken on the observations/points, made therein; and

(d) the details of action taken on various representations received in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) and (b) There is no anomaly as such in the Duty structure of DAMN vis-a-vis 2-Cynopyrazine. The differential duty structure is in accordance with the principle of graded Duty structure and the policy of the Govt. followed since considerable time.

(c) and (d) The report and the representations received in this regard have been examined and decision has been taken on merits to maintain the graded duty structure.

Inadequate Veterinary Arrangement for Treatment of Cattle

*388. DR. BAPU KALDATE Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is no proper veterinary arrangement for the treatment of cattle in the country as a result of which a large number of cattle die every year;

(b) whether Government have formulated any scheme to avoid the loss of the livestock;

(c) if so, the salient features thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) No, Sir. The Animal Husbandry & Veterinary Services is a State subject. The State Governments under the Directorate of Animal Husbandry/Veterinary Services undertake monitoring, disease diagnosis and control of diseases.

(b) to (d) The Government of India is supplementing the efforts of State Governments in controlling certain specific diseases like foot and mouth, rinderpest, tuberculosis, brucellosis etc. In addition, the States are also being supported for strengthening disease diagnostic facilities and biological production units. Two Centrally sponsored Schemes covering these aspects are under implementation, namely, Assistance to States for control of Animal Diseases and National Project on Rinderpest Eradication.

राष्ट्रीय डेरी विकास बोर्ड हेतु यूरोपीय आर्थिक समुदाय के देशों से अनुदान

*389. श्री सोमपाल: क्या कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राष्ट्रीय डेरी विकास बोर्ड गत कई वर्षों से यूरोपीय समुदाय के देशों और अन्य विकसित देशों से